

ITEM NO.43

COURT NO.5
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION XI

Petition(s) for Special Leave to Appeal (C) No(s). 21519/2014
(Arising out of impugned final judgment and order dated 01-05-2013
in SA No. 468/2013 passed by the High Court Of Judicature At
Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

RAM DAYAL

Respondent(s)

IA 1/2014 - CONDONATION OF DELAY IN FILING
WITH

SLP(C) No. 23522/2014 (XI)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)

SLP(C) No. 21565/2014 (XI)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)

SLP(C) No. 22668/2014 (XI)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)

SLP(C) No. 22669/2014 (XI)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)

SLP(C) No. 23572/2014 (XI)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)

SLP(C) No. 21562/2014 (XI)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014)

Date : 11-03-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. V. Shekhar, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. V. N. Raghupathy, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(R. NATARAJAN)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR